

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 136(ND)/2014
RT No.35/2016**

Atul Batra & Ors.

...Petitioners

Versus.

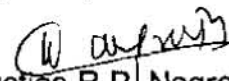
M/s Frontier Bazar Pvt. Ltd. & Ors.

...Respondents

Present: Mr. Sanjay Mishra, Advocates for petitioners.

Mr. Karan Malhotra, Advocate for respondents No.2,3 & 9 to 12.

It has been pointed out by the learned counsel for the parties that CP No. 83 of 2015 relating to the group companies has been adjourned to 3.3.2017 by the Hon'ble Principal Bench of N.C.L.T., New Delhi as the parties are still exploring the possibility of a global settlement. Learned counsel for the parties further submit that after the instant petition was received by transfer, there was no representation from respondents Nos. 4 to 8 and 13 to 20. Let the notices be issued to these respondents for 7.2.2017 separately by Speed Post along with copy of petition with a direction for filing written statement before the next date. The petitioners would despatch the notices to these respondents within three days by Speed Post and file affidavit stating the compliance along with the acknowledgement dues and track report regarding despatch of notices to these respondents at least three days before the next date.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member Technical)

January 12, 2017
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